

[Mr. Speaker]

that that is not the proper remedy, I am not shutting out a discussion with respect to matters over which we have jurisdiction; I am always willing.

Now, Papers to be laid on the Table. May I ask the Home Minister to tell us whether he is placing the statement on Assam on the Table of the House?

**The Minister of Home Affairs (Shri G. B. Pant):** No.

**Mr. Speaker:** No, he is not making the statement.

**Shri G. B. Pant:** I am not going to place it or even refer to it, because everything has already been disposed of.

**Mr. Speaker:** He says it is not necessary.

**Shri G. B. Pant:** There may be just one sentence here or there which may be extra.

**Shri Braj Raj Singh:** Is he going to read it out?

**Mr. Speaker:** No, he is not going to read it out.

13:36 hrs.

#### PAPERS LAID ON THE TABLE

##### ORDINANCE PROMULGATED BY THE PRESIDENT.

**The Minister of Home Affairs (Shri G. B. Pant):** I beg to lay on the Table under provisions of article 123(2)(a) of the Constitution, a copy of the Essential Services Maintenance Ordinance, 1960 (No. 1 of 1960) promulgated by the President on the 8th July, 1960. [Placed in Library. See No. LT-2167/60].

**Shri Braj Raj Singh (Firozabad):** I rise to a point of order. We were under the impression that the Home Minister had laid the statement on

the Assam situation on the Table of the House. All the time, we were thinking we were thinking that he was not going to read it out but he had laid it on the Table of the House.

**Mr. Speaker:** The hon. Member was continuously watching what was going on.

**Shri Braj Raj Singh:** I was.

**Mr. Speaker:** He may kindly hear me. I put these two questions prominently to him. The first was regarding the question of jurisdiction, namely that this House must have intervened at an earlier stage, because there was a breakdown of the Constitution; and the other one was whether, if that should be so, we should have a discussion, and whether an adjournment motion was the proper method. These were the two points that were raised. I then said that the hon. Home Minister was going to make a statement. The hon. Home Minister immediately replied that the statement had nothing to do with these two points that had been raised, and if it was our desire that he should reply to these two points independently of the statement, he would make the reply. At that stage, he said that he had a long statement. I then told him that it was open to him to place it on the Table of the House or read it out or give such extract from it as he liked. But the two points on which I immediately wanted to hear were those two points on which ultimately my decision on the adjournment motions depended. Later on, I asked him once again whether he proposed to make the statement. He thought that by his making the statement, those matters raised in the adjournment motions would be covered, but the points that arose with respect to the adjournment motions were absolutely different. In view of what he has stated, namely that normality should be restored as early as possible, he now feels that it is not necessary to make the statement now. It is open to him to make the state-

ment or not to make the statement. He has not made the statement.

**Shri Braj Raj Singh:** We are in insecure hands! The Home Minister changes every moment; first, he said that he would make the statement, and, now, he says that he is not going to make the statement.

**Mr. Speaker:** I am afraid we shall all be wooden, unless we change and react properly to what is happening in the House.

**Shri G. B. Pant:** If I change at all, it is because of my regard for the wishes of the Opposition.

#### THIRD FIVE YEAR PLAN—A DRAFT OUTLINE

**The Minister of Labour and Employment and Planning (Shri Nanda):** I beg to lay on the Table a copy of the 'Third Five Year Plan—A Draft Outline'. [Placed in Library. See No. LT-2168/60].

#### NOTIFICATIONS UNDER REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT.

**The Minister of Works, Housing and Supply (Shri K. C. Reddy):** I beg to lay on the Table a copy of each of the following notifications under sub-section (3) of section 22 of the Requisitioning and Acquisition of Immovable Property Act, 1952, making certain further amendments to the Requisitioning and Acquisition of Immovable Property Rules, 1953:—

- (a) G.S.R. No. 359 dated the 26th March, 1960;
- (b) G.S.R. No. 563 dated the 21st May, 1960. [Placed in Library. See No. LT-2169/60].

#### ANNUAL REPORT OF HINDUSTAN HOUSING FACTORY LTD., AND REVIEW BY GOVERNMENT OF THE WORKING OF THE SAME.

**Shri K. C. Reddy:** I beg to lay on the Table a copy of each of the following papers:—

(a) Annual Report of Hindustan Housing Factory Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 639 of the Companies Act, 1956.

(b) A review by the Government of the working of the above factory. [Placed in Library. See No. LT-2170/60].

#### NOTIFICATIONS UNDER TEA ACT, ESSENTIAL COMMODITIES ACT, COMPANIES ACT, RUBBER ACT, COFFEE ACT AND RESOLUTION re: REVISED PRICES OF ACETATE YARN

**The Minister of Commerce (Shri Kanungo):** I beg to lay on the Table:

(i) A copy of each of the following Notifications under sub-section (3) of Section 49 of the Tea Act, 1953, making certain further amendments to the Tea Rules, 1954:—

- (a) G.S.R. No. 518, dated the 7th May, 1960. [Placed in Library. See No. LT-2171/60].
- (b) G.S.R. No. 713, dated the 25th June, 1960. [Placed in Library. See No. LT-2172/60].

(ii) A copy of the Cotton Textiles (Production by Handloom Control Amendment Order, 1960, published in Notification No. S.O. 1338, dated the 21st May, 1960, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, together with an explanatory note; [Placed in Library. See No. LT-2173/60].

(iii) A copy of Notification No. G.S.R. 595, dated the 28th May, 1960, under sub-section (3) of Section 642 of the Companies Act, 1956, making cer-